

**GOVERNMENT OF INDIA
SHIPPING, ROAD TRANSPORT AND HIGHWAYS
LOK SABHA**

UNSTARRED QUESTION NO:2278
ANSWERED ON:29.08.2007
HIGH SECURITY REGISTRATION PLATES
Athawale Shri Ramdas

Will the Minister of SHIPPING, ROAD TRANSPORT AND HIGHWAYS be pleased to state:

- (a) whether the use of high security registration plates is mandatory for all category of vehicles in the country;
- (b) if so, the details thereof;
- (c) whether the scheme has been implemented;
- (d) if so, the details thereof;
- (e) if not, the reasons therefor; and
- (f) the time by which this scheme is likely to be implemented all over the country?

Answer

THE MINISTER OF STATE IN THE MINISTRY OF SHIPPING, ROAD TRANSPORT AND HIGHWAYS (SHRI K.H.MUNIYAPPA)

(a)and (b) : Yes, Sir. Rule 50 of the Central Motor Vehicles Rules, 1989 was amended by the Central Government in 2001 to introduce High Security Registration Plates throughout the country, in respect of all categories of motor vehicles. These plates have certain security features which would make removal, tampering or counterfeiting of such plates difficult. Initially, the scheme was to be implemented by 28th September, 2001, in respect of new vehicles and within two years thereafter, in respect of "in use" vehicles. However, the date of implementation was extended from time to time due to non availability of qualified vendors in the country and a number of cases in various High Courts. The date of implementation was last extended vide notification No. S.O. 883 (E) dated 12th June, 2006 as per which, the scheme was to be implemented by 31st October, 2006, in respect of new vehicles and within two years thereafter, in respect of "in use" vehicles.

(c)to(f): Implementation of the scheme is the responsibility of the States/UTs. As per the information available with this Ministry, none of the States have yet implemented the scheme. The issue relating to non-implementation of the scheme is the subject matter of a Writ Petition (Civil) No. 510 of 2005, filed by Shri M.S. Bitta in the Supreme Court in which all the States/UTs have been made respondents. Hon'ble Supreme Court had asked all the States/U.Ts. to file an affidavit explaining the reason for non-implementation of the scheme and the time period within which the same would be implemented. The matter is sub-judice.